

cost of dredging at Calcutta & Haldia during 1980-81 and 1981-82 was as under:

(Rs. in lakhs)

Year	River dredging and river maintenance	Channel Development	Total cost
1980-81	1602.59	879.97	2482.56
*1981-82	1718.00	924.00	2642.00

*The figure is on the basis of the estimate as accounts for 1981-82 have not yet been finalised.

Sale of miscellaneous articles at Allahabad

9006. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether contract for sale of miscellaneous articles at Allahabad Railway Station was ordered to be awarded by the previous Minister in favour of M/s. Railway Cycle Stand Karamchari Shram Samvida Sankari Samiti Ltd., Allahabad, for a period of one year with effect from 24 February, 1981;

(b) what are the detailed terms and conditions of this contract and how much security and Licence Fees was fixed by Railway and deposited by Society;

(c) the details of fines imposed and realised together with other punitive

action taken against them for committing various irregularities; and

(d) whether it is a fact that Society is deliberately not paying Licence Fees etc. in time as per agreement and how much amount was outstanding against them till 28 February, 1982?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MLLIKARJUN): (a) The contract for sale of miscellaneous articles at Allahabad Junction Railway Station has been awarded to M/s. Railway Cycle stand Karamchari Shram Samvida Sahkari Samiti Ltd., Allahabad for a period of 3 years with effect from 26-2-81 in pursuance of the policy of the Government to promote cooperative movement.

(b) The contract has been awarded under the general terms and conditions for awards of miscellaneous article contracts under licensing system. The licence fee has been fixed as per extant procedure and policy taking into consideration the size of the station, type of the establishment, economic viability etc. Rs. 72,540/- has been paid by the Society as licence fee etc. for the period from 26-2-81 to 28-2-82 at the rate of Rs. 6,045/- per month. A sum of Rs. 7,254/- has also been paid by the Society as security deposit on 23-2-81.

(c) The details are indicated below:—

Month/Year	Nature of irregularities committed	Action taken
May '81	One unauthorised vendor detected selling miscellaneous articles.	Fined Rs. 25/-.
June '81	Two unauthorised vendors detected selling chappals etc.	Fined Rs. 40/-.
July '81	Three unauthorised vendors detected selling miscellaneous articles.	Warning issued.
Aug. '81	Two unauthorised vendors detected selling miscellaneous articles.	Fined Rs. 100/-.

1	2	3
Oct. '81	Five unauthorised vendors detected selling miscellaneous articles.	Fined Rs. 500/-.
Oct. '81	Five unauthorised vendors detected selling miscellaneous articles.	Five vendors were prosecuted. Three vendors paid fine of Rs. 175/- each and two were sent to jail in default of payment.
Nov. '81	Unauthorised vendors detected selling miscellaneous goods.	Vendors were prosecuted under Indian Railways Act and the Society fined Rs. 500/-.

(d) Does not arise, in view of the reply to part (b) of the question.

Primary Renewals of Rails

9007. PROF. MADHU DANDAVATE: Will the Minister of RAILWAYS be pleased to state:

(a) what was the backlog of primary renewals of rails in the year 1981-82;

(b) what was the amount allocated for primary renewals in 1981-82;

(c) how much portion of these allocations was actually spent for primary renewals in 1981-82; and

(d) if the entire allocations were not spent for the purpose, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Backlog of approved primary renewals of rails in 1981-82 (including New Works included in 1981-82) was 4712 Kms.

(b) Total amount allocated for track renewals both primary and secondary in 1981-82 was Rs. 164.95 crores (Gross).

(c) and (d). The appropriation accounts are yet to be finalised. It is expected that amounts allocated will be fully spent.

Installation of Radio Therapy Machine for Cancer

9008. SHRI K. PRADHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have installed new radio therapy machine for the treatment of cancer;

(b) if so, the names of the States and Union Territory hospitals where such machines have been installed;

(c) whether such machines are imported; and

(d) if so, their cost per piece?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD-BEN M. JOSHI): (a) Government provides Central assistance to the extent of Rs. 10.00 lakhs per unit to the State/Union Territory Governments and voluntary institutions, subject to the satisfaction of conditions stipulated for the release of grant in aid for the installation of Cobalt Therapy Units.

(b) A statement indicating the States/Union Territory Governments and the names of their hospitals for which Central assistance has been released for the installation of Cobalt Therapy Units, since 1974-75, is attached.

(c) and (d). The machines are being manufactured indigenously and are also being imported. The cost of an